

(2018) 03 DEL CK 0488

In the Delhi High Court

Case No : Civil Writ Petition No. 2719 Of 2018, Civil Miscellaneous No. 11039 Of 2018

District And Sessions Courts Employees Welfare Association &
Anr

APPELLANT

Vs

District & Sessions Judge (Headquarters) & Ors.

RESPONDENT

Date of Decision : 21-03-2018

Acts Referred:

Citation : (2018) 03 DEL CK 0488

Hon'ble Judges : Sunil Gaur, J

Bench : Single Bench

Advocate : Rajat Aneja, Nisha Sharma, Chandrika Gupta, Vandna Aneja, Ankur Chhibber, Avnish Ahlawat, N.K. Singh

Final Decision : Disposed Of

Judgement

Sunil Gaur, J

1. For the relief sought in this petition, petitioners had made a composite Representation (Annexure P-8) on 23rd September, 2017. Learned counsel for petitioners submits that the said Representation (Annexure P-8) was followed by another Representation of 23rd November, 2017 vide which relaxation of conditions regarding filling up of vacant posts of the subordinate staff was sought.

2. The grievance of petitioners is that as per first respondent's Communication of 1st August, 2017 (Annexure P-3) regarding filling up of posts of ancillary staff alongwith filling up of posts of Judicial Officers, the vacant posts of Judicial Assistants/Junior Judicial Assistants in Delhi District Courts have not been filled up nor has the process to do so been initiated despite Circular of 31st May, 2017 of the District and Sessions Judge, South-East, Delhi highlighting acute shortage of staff. Learned counsel for petitioners submits that there is no effective response to said Representation (Annexure P-8).

3. In the facts and circumstances of this case, it is deemed appropriate to

dispose of this petition while calling upon first respondent to consider petitioners' said Representation (Annexure P-8) expeditiously and to make all endeavours to fill up the vacant posts. Needless to say, the outcome of said Representation (Annexure P-8) would be made known by first respondent to petitioners within a period of twelve weeks or so.

4. This petition and the application are accordingly disposed of.